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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE

27<sup>th</sup>  
6 APRIL, 1978.

NOTIFICATION  
(INCOME-TAX)

NO. 2285 (F.No. 176/38/78-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of section 80G of the Income-tax Act, 1961 (42 of 1961), the Central Government hereby notifies "Shri Kallalagar Temple, Alagar Kall, Melur Taluk, Madurai District, Tamil Nadu", to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said Section.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
King Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

NO. F.No. 176/38/78-IT(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-IV, Madras,  
with reference to his letter No. 1312/4/78-T.N.IV dt. 20.3.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA